



भारतीय रिज़र्व बैंक  
RESERVE BANK OF INDIA  
www.rbi.org.in

RBI/2012-13/275

UBD.BPD (PCB) Cir. No.21/14.01.062/2012-13

November 1, 2012

The Chief Executive Officer of  
All Primary (Urban) Co-operative Banks

Madam/Dear Sir,

**Implementation of Section 51-A of UAPA, 1967- Updates of the UNSCR 1267 (1999) /1989 (2011) Sanctions List – Primary (Urban) Co-operative Banks**

Please refer to our [circular UBD.BPD \(PCB\) Cir. No.17/14.01.062/2012-13 dated October 9, 2012](#). We have since received from Government of India, Ministry of External Affairs, UNP Division, copies of notes dated [September 5, 2012](#), [September 27, 2012](#), [October 4, 2012](#), [October 5, 2012](#) and [October 18, 2012](#) (copies enclosed) forwarded by the Chairman of UN Security Council's 1267/1989 Committee regarding changes made in the 'Al-Qaida Sanctions List', i.e. list of individuals and entities linked to Al-Qaida.

2. Primary (Urban) Co-operative Banks (UCBs) are required to update the list of individuals/entities as circulated by Reserve Bank and before opening any new account, it should be ensured that the name/s of the proposed customer does not appear in the list. Further, banks should scan all existing accounts to ensure that no account is held by or linked to any of the entities or individuals included in the list.

3. UCBs are advised to strictly follow the procedure laid down in the UAPA Order dated August 27, 2009 enclosed to our [circular UBD.CO.BPD. PCB. Cir. No. 21/12.05.001/2009-10 dated November 16, 2009](#) and ensure meticulous compliance to the Order issued by the Government.

शहरी बैंक विभाग, केन्द्रीय कार्यालय, गारमेट हाउस, पहली मंजिल, वरली, मुंबई - 400 018

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हिन्दी आसान है, इसका प्रयोग बढ़ाईए—

Caution: RBI never sends mails, SMSs or makes calls asking for personal information like bank account details, passwords, etc. It never keeps or offers funds to anyone. Please do not respond in any manner to such offers.



4. As far as freezing of funds, financial assets or economic resources or related services held in the form of bank accounts of the designated individuals/entities are concerned, action should be taken as detailed in paragraph 7 of the circular dated November 16, 2009, mentioned above.

5. The complete details of the said list are available on the UN website:  
[http://www.un.org/sc/committees/1267/aq\\_sanctions\\_list.shtml](http://www.un.org/sc/committees/1267/aq_sanctions_list.shtml)

6. Compliance Officer/Principal Officer should acknowledge receipt of this circular to the Regional Office concerned.

Yours faithfully,

(Scenta Joy)  
Deputy General Manager

Encl: As above